The Provincial Insolvency (Tamil Nadu Amendment) Act, 1953

Act 8 of 1953

Keyword(s):
Central Act Amendment, The Provincial Insolvency Act, 1920
Tamil Nadu (Amendment) Act, 1953.

[THE PROVINCIAL INSOLVENCY (Tamil Nadu Amendment) Act, 1953.]

(Received the assent of the President on the 16th May 1953; first published in the Fort St. George Gazette, on the 27th May 1953.)

An Act further to amend the Provincial Insolvency Act, 1920 in its application to the State of Tamil Nadu

WHEREAS it is expedient further to amend the Provincial Insolvency Act, 1920, (Central Act V of 1920), in its application to the State of Tamil Nadu for the purpose hereinafter appearing; It is hereby enacted as follows:

1. This Act may be called the Provincial Insolvency (Tamil Nadu Amendment) Act, 1953.

2 After section 28-A of the Provincial Insolvency Act, 1920 (Central Act V of 1920), the following section shall be inserted, namely:

Section 28-A

Section 28-A shall, with effect from and from the 1st day of April 1949, be deemed to have applied to the merged territory of Pudukkottai, subject to the following modifications, namely:

(i) In the first and second provisos, for the words, brackets and figures "before the commencement of the Provincial Insolvency (Amendment) Act, 1948" the words,

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1 These words were substituted for the words “Madras” by the Tamil Nadu Adaptation of Laws Order, 1969, as amended by the Tamil Nadu Adaptation of Laws (Second Amendment) Order, 1969.


These words were substituted for the words “State of Madras” by the Tamil Nadu Adaptation of Laws Order, 1969, as amended by the Tamil Nadu Adaptation of Laws (Second Amendment) Order, 1969.
letters and figures 'before the 7th day of May 1947' shall be substituted.

(ii) In the second proviso, for the figures, letters and words '28th day of July 1942', the figures, letters and words '29th day of August 1944' shall be substituted.